

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1054
ANSWERED ON:20.03.2012
MERCY PETITIONS
Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases in which capital punishment has been awarded;
- (b) the details of cases in which the sentence has been executed alongwith the details of cases pending for execution and the reasons for pendency;
- (c) whether the Government proposes to fix any time limit for disposal of mercy petitions; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): No such data is maintained centrally. However, as informed by NCRB, 675 persons were awarded capital punishment during period 2006-2010.
- (b): As per the information received from NCRB, only one execution has been carried out since year 2000. Details of cases pending for execution is not maintained centrally. However, presently 18 mercy petition cases of 25 death convicts are pending under Article 72 of the Constitution. Three mercy petition cases of five death convicts have been rejected recently and they have approached the courts against the rejection of mercy petition and are thus sub-judice.
- (c): No, Madam.
- (d): Does not arise.